

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1507 of 2019**

**IN THE MATTER OF:**

**Anand Murti**

**...Appellant**

**Versus**

**Soni Infratech Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. Pranab Prakash, Advocate**

**For Respondent:**

**Mr. Bhim Sain Goyal, IRP**

**ORDER**  
**(Virtual Mode)**

**15.07.2022:** There is a request on behalf of Counsel for Appellant for an adjournment on the ground that the arguing counsel is unwell. It is also pointed out that vide order dated 27<sup>th</sup> April, 2022 passed by the Hon'ble Supreme Court in Civil Appeal No. 7534 of 2021, it has been ordered that "The matter be listed before the National Company Law Appellate Tribunal, Principal Bench, New Delhi for first status report on 22<sup>nd</sup> August, 2022"

Mr. Bhim Sain Goyal, IRP in person has prayed for time to file the status report as directed. List again on **25<sup>th</sup> August, 2022.**

**[Justice Rakesh Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Sheetal/RR